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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 171/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018

Name of the Company: IFCI Ltd.  
V/s.  
Reliance Marine And Offshore Ltd

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.

ORDER

None present for Financial Creditor/ petitioner. None present for Respondent.

Matter suo moto reopened to hear on the aspect of occurrence of default.

List the matter on 13.03.2018 for further hearing.



MANORAMA KUMARI  
MEMBER JUDICIAL

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 22nd day of February, 2018.